

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 14/MP/2023**

Subject : Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of High Price Day Ahead Market on PXIL's PRATYAY Platform..

Date of Hearing : **28.3.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Power Exchange India Limited (PXIL).

Respondents : Grid Controller Of India Limited.

Parties Present : Ms. Nitya Balaji, Advocate (PXIL)  
Shri Anil V. Kale, representative (PXIL)  
Shri Alok Mishra, (GRID India)

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval to operate of High Price Day Ahead Market on PXIL's PRATYAY Platform to facilitate high variable cost generators to participate in the market. Learned counsel further submitted that the Commission vide order dated 16.2.2023 in Petition No. 359/MP/2022 filed by Indian Energy Exchange has already accorded approval for introduction of proposed High Price Day Ahead Market (HP-DAM) on IEX platform and prayed to pass the similar order in the instant Petition.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**